

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Service Tax Appeal No. 248 of 2008

(Arising out of Order-in-Original No.12/2008 dt.20.09.08 passed by CCCE & ST, Hyderabad)

M/s Janahitha Publicities Pvt Ltd

B-14, F-2, P S Nagar, Vijayanagar Colony,
Hyderabad, Telangana – 500 057

.....Appellant

VERSUS

**Commissioner of Central Tax,
Hyderabad - GST**

GST Bhavan, LB Stadium Road, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

with

Service Tax Appeal No. 124 of 2010

(Arising out of Order-in-Appeal No.72/2009 (H-II) ST dt.22.10.09 passed by CCCE & ST
(Appeals-II), Hyderabad)

M/s Fusion Hospitality Pvt Ltd

No.6-3-249/A, 1st Avenue, Road No.1,
Banjara Hills, Hyderabad – 500 034

.....Appellant

VERSUS

**Commissioner of Central Excise, Customs
& Service Tax, Hyderabad - II**

LB Stadium Road, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

with

Service Tax Appeal No. 116 of 2011

(Arising out of Order-in-Appeal No.05/2010 dt.29.09.2010 passed by CCCE & ST (Appeals-
I), Hyderabad)

M/s Akshata Food Suppliers Pvt Ltd

Plot No.183, Bramarambikanagar Colony,
Beeramguda, Ramachandra puram Mandal,
Medak District, AP – 504 106

.....Appellant

VERSUS

**Commissioner of Central Excise, Customs
& Service Tax, Hyderabad - I**

LB Stadium Road, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

with

Service Tax Appeal No. 30355 of 2018

(Arising out of Order-in-Appeal No.HYD-EXCUS-001-AP2-0229-17-18-ST dt.10.11.2017
passed by CCE & GST (Appeals-II), Hyderabad)

Prabhu Prakash Ranga

Plot No.19, Flat No.101, Rukmini Nilayam,
Sardar Patel Nagar, Kukatpally,
Hyderabad, Telangana – 500 072

.....Appellant

VERSUS

**Commissioner of Central Tax,
Medchal - GST**

H.No.11-4-649/B, Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch, Lakdikapool,
Hyderabad, Telangana – 500 004

.....Respondent

with

Service Tax Appeal No. 30711 of 2018

(Arising out of Order-in-Appeal No.HYD-EXCUS-SC-AP2-0308-17-18-ST dt.22.03.2018
passed by CCE & GST (Appeals-II), Hyderabad)

M/s Mahadev Profiles Pvt Ltd

SLN Terminus, 4th Floor, Unit No.L 4-06-01,
Adj to Lumbini, SLN Springs & Botanical Gardens,
Kondapur Road, Gachibowli,
Hyderabad, Telangana – 500 072

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad, Telangana – 500 004

.....Respondent

with

Excise Appeal No. 27718 of 2013

(Arising out of Order-in-Appeal No.46/2013 (H-III) CE dt.07.06.13 passed by CCCE & ST
(Appeals-III), Hyderabad)

M/s Amrutanjan Healthcare Ltd

Plot No.14, IDA Uppal, Hyderabad,
Andhra Pradesh – 500 039

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad, Telangana – 500 004

.....Respondent

with

Service Tax Appeal No. 30581 of 2018

(Arising out of Order-in-Appeal No.HYD-SVTAX-SC-AD1-016-17-18 dt.21.02.18 passed by
CCT (Appeals), Hyderabad)

M Nagan Goud & Others

H.No.1-7-186 to 189 & 1-7-190 to 193,
Sarojini Devi Road, Secunderabad,
Telangana – 500 003

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad, Telangana – 500 004

.....Respondent

(3)

and

Service Tax Appeal No. 30288 of 2017

(Arising out of Order-in-Appeal No.HYD-SVTAX-000-APP-0198-16-17 dt.28.11.16 passed by
CST (Appeals), Hyderabad)

Kaizen SRA Technologies Pvt Ltd

Plot No.50, 8-3-1084/1 & 1A, 3rd Floor,
Above Karnataka Bank, Srinagar Colony,
Hyderabad, Telangana – 500 073

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad, Telangana – 500 004

.....Respondent

Appearance

None for the appellants.

Shri A.V.L.N. Chary, Authorized Representative for the respondent.

Coram:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30169-30176/2020

Date of Hearing: 21.01.2020

Date of Decision: 21.01.2020

[Order per: Dr. D.M. MISRA]

1. None appeared on behalf of the appellants. The department submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed to be withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(Dr. D.M. MISRA)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**